

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROMA SHIPPING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROMA SHIPPING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/04/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2004PTC145615
5.	Address of the registered office and principal office (if any) of corporate debtor	136, SINDHI SOCIETY, CHEMBUR, MUMBAI - 400071
6.	Insolvency commencement date in respect of corporate debtor	16/11/2019
7.	Estimated date of closure of insolvency resolution process	14/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289
9.	Address and e-mail of the interim resolution professional, as registered with the Board	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com



10.	Address and e-mail to be used for correspondence with the interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: brupadhyav.irp@gmail.com
11.	Last date for submission of claims	30/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Roma Shipping Private Limited on 16th Day of November, 2019.

The creditors of Roma Shipping Private Limited are hereby called upon to submit their claims with proof on or before 30th Day of November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Bharat Ramakant Upadhyay

Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289



Date: 16/11/2019

Place: Mumbai